

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

+ counter not filed.
 APP. Memo
 Bench
 11/4/02

Counter not filed.

b/16/2
 Bench

Counter not filed.

b/27/6
 or. dt. 28.6.02
 Bench

Counter not filed.

b/27/6
 Dr. 27
 Bench

Copy of counter
 not served.

for admission.

b/27/6
 Dr. 27
 Bench

Dr. 27.6.02
 for ^{Admission} ~~for further orders~~

b/27/6
 Dr. 27.6.02
 Bench

for admission.

b/27/6
 Bench

Order dated 27.11.2002

Heard Shri A.K.Mohapatra, learned counsel for the Applicant and Shri A.K.Bose, learned Senior Standing Counsel for the Respondents.

Applicant, who was engaged casually, claims to have faced retrenchment in the year 1982. Claiming the said retrenchment to be ^{the eyes of} void and non est in law, the Applicant has filed the present Original Application under Section 19 of the A.T. Act, 1985 on 3.8.2001; after a lapse of more than 18 years. His very engagement and disengagement in 1982 has, virtually, been disputed by the Respondents in their counter.

At the time of his alleged retrenchment this Tribunal was not established at all, and therefore, his grievances, if any, were not maintainable before this Tribunal. That apart, grievances relating to retrenchment of Casual Mazdoor are not amenable to the jurisdiction of this Tribunal and, therefore, having heard the learned counsels of both sides and, upon perusal of the materials available on record, this O.A. is disposed of as not maintainable. No costs.

Hand over copies of this order to the learned counsels of both sides.

MEMBER (JUDICIAL)

Jahan
 27.11.2002